

By E-Mail/ Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Karbi Anglong, Diphu

Sub:- **Permission to avail LTC.** Dated Guwahati, the September, 2022

Ref:- Your Letter No. DJKA/9197/22 dated 19.09.2022

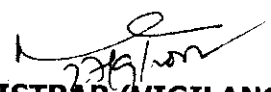
Sir,

With reference to the above, I am directed to inform you that, Shri Mishbahul Hassan Ansari has been allowed to visit Goa via Mumbai and return back via Hyderabad by availing LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 02.10.2022 to 08.10.2022 (expected date of journey) alongwith his wife Smti Madhumita Naroh, Judicial Magistrate First Class, Karbi Anglong, Diphu and minor daughter Miss Aarshila Naroh Ansari, by the shortest possible route, as per existing Rules.

Shri Ansari may be informed accordingly.

Thanking you.

Yours faithfully


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/8563-8566

/A, dated 28.9.22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Mishbahul Hassan Ansari, Civil Judge & Asstt. Sessions Judge, Karbi Anglong, Diphu, with reference to his letter No. ASJKA/2022/3949 dated 19.09.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)